

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.4702/2014

Thursday, this the 6th day of October 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Akshay Kumar s/o Rajinder Singh
r/o House No.1421/B
Sector 39/B, Chandigarh
(Age 26 years)
Designation (candidates towards CGL 2013)
2. Ajay Godara s/o Shiv Singh Godara
r/o Beri Gate Behind Post Office
Jhajjar (Haryana)
(Age 25 years)
3. Sahil Rathee s/o Chandan Singh Rathee
r/o VPO Sankhol, Bhortha Panna
Tehsil – Bahadurgarh
Distt Jhajjar
Haryana – 124507
(age 24 years)
4. Sandeep Kumar s/o Jaipal Singh
r/o House No.555
V&PO Jakhod Khera
Hisar, Haryana 125052
(Age 25 years)

...Applicants
(Mr. Ajesh Luthra, Advocate)

Versus

Staff Selection Commission
Northern Region
Block No.12, CGO Complex
Lodhi Road, New Delhi
..Respondents
(Mr. S. M. Arif, Advocate)

O R D E R (ORAL)

Mr. V. Ajay Kumar:

Heard both sides.

2. The applicants, who belong to Jat community, filed the present O.A. seeking the following relief:

“i) direct the respondents to consider the applicants as belonging to OBC category and consider/process the applicants’ candidatures accordingly towards the ongoing selection process of CGLE – 2013 will all consequential benefits including opportunity to submit fresh options.”

3. It is submitted that though the Jat community members are entitled to be considered under OBC category, the respondent-Staff Selection Commission has not considered the applicants under the said category in respect of the selection process of CGLE-2013. However, learned counsel for respondent submits that since the Hon’ble Supreme Court in **Ram Singh & others v. Union of India** (Writ Petition (C) No.274/2014 with connected petitions) decided on 17.03.2015 has struck down the reservation for Jat community itself, the O.A. has become infructuous.

4. In the circumstances, the O.A. is dismissed as infructuous. No costs.

(K.N. Shrivastava)
Member (A)

(V. Ajay Kumar)
Member (J)

October 6, 2016
/sunil/